GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 226 ANSWERED ON 01.12.2025

Transfer of Education from Concurrent List

226. Thiru Thanga Tamilselvan:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Union Government has any proposal or willing to transfer "Education" from Concurrent list to State list as demanded by some States in the country to impart better education to the society; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

(a) and (b): The subject "Education" was transferred from List II (State List) to List III (Concurrent List) by the Constitution (Forty Second Amendment) Act, 1976. Since, then, it has resulted in sharing of responsibility between the Central Government and the State/UT Governments on the matter related to education. This has also enabled Central Government serving the need to meet varying demands of different States/UTs who are at different levels of educational development; and to take measures for development, promotion and growth of education in the Country.